

REPORTS OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FOURTEENTH SESSION, 1956

Sixty Second Report



**LOK SABHA SECRETARIAT
NEW DELHI
*December, 1956.***

MEMBERS OF THE COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

1. Sardar Hukam Singh—*Chairman*.
2. Shri Raghunath Singh.
3. Shri Nageshwar Prasad Sinha.
4. Shri Ganesh Sadashiv Altekar.
5. Shri Goswamiraja Sahdeo Bharati.
6. Shri Narendra P. Nathwani.
7. Shri Radheshyam Ramkumar Morarka.
8. Shrimati Ila Palchoudhuri.
9. Shri N. Rachiah.
10. Shri T. B. Vittal Rao.
11. Shri C. Madhao Reddi.
12. Shri N. Sreekantan Nair.
13. Shri Rayasam Seshagiri Rao.
14. Shri Jaipal Singh.
15. Shri B. Ramachandra Reddi.

SECRETARIAT

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Shri N. C. Nandi—*Deputy Secretary*.

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SIXTY-SECOND REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee, present on their behalf, this their Sixty-second Report.

2. The Committee met on the 15th November, 1956 to consider allotment of time to the Resolutions set down in the list of Business for Friday, the 16th November, 1956.

3. The Members whose resolutions had been included in the List of Business for the 16th November, 1956 and the representatives of the Ministries concerned had been invited to present their views on these resolutions before the Committee. Pandit Dwarka Nath Tiwary and the representative of the Ministry of Transport attended the sitting. Shri N. Keshavaiengar and Shrimati Tarkeshwari Sinha and the representatives of the Ministries of Irrigation and Power, and Home Affairs and Department of Parliamentary Affairs had communicated their views to the Chairman on the 14th November, 1956.

4. The Committee after taking all the factors into consideration and considering all aspects with respect to the resolutions in the List of Business for the 16th November, 1956, recommend the following time-table:

- | | |
|-------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| (1) Resolution regarding Nuclear and Thermonuclear Tests | Out of the total time of 3 hours allotted to this Resolution, 9 minutes were taken up on the 31st August, 1956. The balance of 2 hours and 51 minutes would be available on the 16th November, 1956. |
| (2) Resolution regarding Holding a session of Lok Sabha at Bangalore | 1½ hours. |
| (3) Resolution regarding Employment of labour for River Valley Projects | 2 hours. |
| (4) Resolution regarding Creation of an All India Service of Engineers | 2 hours. |

HUKAM SINGH

NEW DELHI;
The 15th November, 1956.

SIXTY-THIRD REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee, present on their behalf, this their Sixty-third Report.

2. The Committee met on the 19th November, 1956 for categorisation of six Bills (*vide* Appendix I) under Rule 44 (1) (b) and for allocation of time for discussion of six Bills (*vide* Appendix II) under Rule 44 (1) (c) of the Rules of Procedure.

II. Categorisation of Bills

3. The members-in-charge of the Bills due for categorisation and the representatives of the Ministries concerned had been invited to present their views on these Bills before the Committee. The Representatives of the Ministries of Health, Labour, Home Affairs and Railways and Shri C. D. Gautam, member-in-charge of one Bill attended the sitting.

4. After hearing the views of the representatives of all the Ministries and the Member-in-charge of one Bill and considering all aspects in regard to the Bill, the Committee placed all the six Bills under Category B (*vide* Appendix I), in accordance with the principles for categorisation as laid down in their Eighth Report.

III. Allotment of time to Bills

5. The members-in-charge of the six Bills for which allocation of time was to be made had been invited to be present at the sitting but one of them was able to attend the sitting.

6. The Committee having considered all aspects, allotted time for each Bill as shown in Appendix II.

IV. Recommendations

7. The Committee recommend:

- (i) that the categorisation by the Committee of the six Bills shown in Appendix I be agreed to by the House; and
- (ii) that the time allotted by the Committee for the discussion of each of the six Bills as shown in Appendix II be agreed to by the House.

HUKAM SINGH

NEW DELHI;

The 21st November, 1956.

APPENDIX I
Bills assigned category B

Sl. No.	Name of the Bill	Bill No.	Remarks.
1	The Central Government Servants (Option for joining Contributory Health Service Scheme) Bill by Shri Jhulan Sinha	45 of 1956	
2	The Payment of Wages (Amendment) Bill (<i>Amendment of sections 1, 2 and 3 etc. and substitution of sections 18 and 19</i>) by Shri C. D. Gautam	41 of 1956	
3	The Preventive Detention (Amendment) Bill (<i>Amendment of Sections 3, 7, 8 and 10</i>) by Shri Kamal Kumar Basu	48 of 1956	
4	The Indian Nationalisation of Light Railways Bill by Shri Jhulan Sinha	55 of 1956	
5	The Indian Penal Code (Amendment) Bill (<i>Omission of section 497</i>) by Shri Fulsinhji B. Dabhi	59 of 1956	
6	The Constitution (Amendment) Bill (<i>Amendment of articles 37, 291 and 314</i>) by Shri Kamal Kumar Basu	51 of 1956	

APPENDIX II
Allocation of time for discussion of Bills

Sl. No.	The name of the Bill and the Member-in-charge	Time allotted by the Committee.
1.	The Central Government Servants (Option for joining Contributory Health Service Scheme) Bill by Shri Jhulan Sinha	2 hours
2.	The Payment of Wages (Amendment) Bill (<i>Amendment of section 1, 2 and 3 etc. and substitution of sections 18 and 19</i>) by Shri C.D. Gautam.	2 hours.
3.	The Preventive Detention (Amendment) Bill (<i>Amendment of sections 3, 7, 8 and 10</i>) by Shri Kamal Kumar Basu	1½ hours.
4.	The Indian Nationalisation of Light Railways Bill by Shri Jhulan Sinha	2 hours.
5.	The Indian Penal Code (Amendment) Bill (<i>Omission of section 497</i>) by Shri Fulsinhji B. Dabhi	1½ hours.
6.	The Constitution (Amendment) Bill (<i>Amendment of articles 37, 291 and 314</i>) by Shri Kamal Kumar Basu.	3 hours.

SIXTY-FOURTH REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee, present on their behalf, this their sixty-fourth Report.

2. The Committee met on the 26th November, 1956 to consider allotment of time to the Resolutions set down in the List of Business for Friday, the 30th November, 1956.

3. The Members whose resolutions had been included in the List of Business for the 30th November, 1956 and the representatives of the Ministries concerned had been invited to present their views on these resolutions before the Committee.

4. The Committee after taking all the factors into consideration and considering all aspects with respect to the resolutions in the List of Business for the 30th November, 1956 recommend the following time table for the first two resolutions:

- (1) Resolution regarding Nationalisation of Collieries 2½ hours.
- (2) Resolution regarding scholarships for children of political sufferers . . . 2½ hours.

As regards the third resolution regarding Devnagari script for regional languages by Shri Krishnacharya Joshi the Member who was present at the sitting of the Committee withdrew the notice of his resolution.

The Committee, therefore, recommend that two hours be allotted for discussion of the resolution by Shri Bibhuti Mishra *re*: All India National Discipline Board which had secured fourth place in the Ballot held on the 17th November, 1956 in case it is included in the List of Business for 30-11-56.

HUKAM SINGH.

NEW DELHI;
The 28th November, 1956.

SIXTY-FIFTH REPORT

1. I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee, present on their behalf, this their Sixty-fifth Report.

2. The Committee met on the 4th December, 1956 for categorisation and allocation of time for discussion of five Bills (*Vide* Appendices I and II) under clauses (b) and (c) of Rule 44 (1) of the Rules of Procedure; consideration of the request of Shri Kamal Kumar Basu for upgrading his two Bills, namely, the Constitution (Amendment) Bill, 1956 (*Amendment of articles 37, 291 and 314*) and the Preventive Detention (Amendment) Bill, 1956 (*Amendment of sections 3, 7, 8 and 10*) from category 'B' to category 'A' and for consideration of the proposal regarding inclusion of private members' Bills requiring the recommendation of the President for consideration under Article 117 (3) of the Constitution in the List of Business.

II. Categorisation of Bills

3. The members in charge of the Bills due for categorisation and the representatives of the Ministries concerned had been invited to present their views before the Committee. Shri Raghunath Singh, Shrimati Indira A. Maydeo and Shri N. Keshavaiengar and representatives of the Department of Parliamentary Affairs and the Ministries of Law, Home Affairs and External Affairs attended the sitting.

4. After hearing the views of the representatives of all the Ministries and the members-in-charge of the three Bills and considering all aspects in regard to the Bills, the Committee placed all the five Bills under category 'B' (*Vide* Appendix I) in accordance with the principles for categorisation as laid down in their Eighth Report.

III. Allotment of time to Bills

5. The members in charge of the five Bills for which allocation of time was to be made had been invited to be present at the sitting. Only three of them were able to attend the sitting.

6. The Committee having considered all aspects, allotted time for each Bill as shown in Appendix II.

IV. Re-classification of Bills

7. The Committee then considered the request of Shri Kamal Kumar Basu that the categorisation of his Bills seeking to amend the Constitution of India and the Preventive Detention Act, 1950 might

be changed from category 'B' to category 'A'. The Bills had been placed in category 'B' by the Committee in their Sixty-third Report which was adopted by the House on the 23rd November, 1956.

8. The member in charge of the Bills, who was invited to be present at the sitting, could not be present. In the absence of any new grounds and also in view of the fact that the Bills were categorised only during the current session, the Committee were not in favour of upgrading two Bills.

V. Inclusion of Bills in the List of Business

9. The Committee then considered the proposal for inclusion of private members' Bills requiring the recommendation of the President for consideration under Article 117(3) of the Constitution in the List of Business.

Under the present practice the motion for consideration of such a Bill was included in the List of Business but the motion was not allowed to be moved unless the member concerned was able to produce the recommendation of the President at the time of moving the motion.

10. In accordance with the procedure laid down in paragraph 12 of the Fiftieth Report of the Committee, which was adopted by the House on the 20th April, 1956, only six private members' Bills were now-a-days included in the List of Business for a day excluding Bills for introduction, Bills for withdrawal and the part-discussed Bills. As the inclusion in the List of Business of a Bill requiring the recommendation of the President under article 117(3) of the Constitution practically amounted to reducing the number of six Bills in the agenda with a corresponding risk of the business being disposed of earlier, the Committee decided that in future six Bills in addition to Bills requiring the President's recommendation might be set down in the List of Business.

VI. Recommendations

11. The Committee recommend:

- (1) that the categorisation by the Committee of five Bills shown in Appendix I be agreed to by the House;
- (2) that the time allotted by the Committee for discussion of each of the five Bills shown in Appendix II be agreed to by the House;
- (3) that the original classification of the Constitution (Amendment) Bill, 1956 and the Preventive Detention (Amendment) Bill, 1956 by Shri Kamal Kumar Basu should not be changed from category 'B' to category 'A'; and

- (4) that the procedure for inclusion of Bills requiring the recommendation of the President for consideration under Article 117 (3) of the Constitution in the List of Business, decided by the Committee, be agreed by the House.

HUKAM SINGH.

NEW DELHI;

' *The 5th December, 1956.*

APPENDIX I
Bills assigned category B

Sl. No.	Name of the Bill	Bill No.	Remarks.
1	The Constitution (Amendment) Bill 1956, (<i>Amendment of article 107</i>) by Shri Raghunath Singh	50 of 1956	
2	The Indian Divorce (Amendment) Bill, 1956 (<i>Amendment of section 3 etc. and substitution of sections 10 and 11</i>) by Shrimati Indira A. Maydeo	64 of 1956	
3	The Criminal Law Amendment Bill, 1956 by Shri B. Pocker	65 of 1956	
4	The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1956 (<i>Amendment of section 6</i>) by Shri N. Keshavaiengar	66 of 1956	
5	The Appointment of Indian Employees in Foreign Embassies Bill, 1956, by Shri Krishnacharya Joshi	77 of 1956	

APPENDIX II

Allocation of time for discussion of Bills

Sl. No.	The name of the Bill and the Member-in-charge	Time allotted by the Committee
1	The Constitution (Amendment) Bill, 1956 (<i>Amendment of article 107</i>) by Shri Raghunath Singh	2 hours.
2	The Indian Divorce (Amendment) Bill, 1956 (<i>Amendment of section 3 etc. and substitution of sections 10 and 11</i>) by Shrimati Indira A. Maydeo	2 hours.
3	The Criminal Law Amendment Bill, 1956 by Shri B. Pocker	2 hours.
4	The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1956 (<i>Amendment of section 6</i>) by Shri N. Keshavaiengar	2 hours.
5	The Appointment of Indian Employees in Foreign Embassies Bill, 1956 by Shri Krishnacharya Joshi	2 hours.

SIXTY-SIXTH REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee, present on their behalf, this their Sixty-sixth Report.

2. The Committee met on the 10th December, 1956 to consider allotment of time to the Resolutions set down in the List of Business for Friday, the 14th December, 1956.

3. The Members whose resolutions had been included in the List of Business for the 14th December, 1956 and the representatives of the Ministries concerned had been invited to present their views on these resolutions before the Committee. Shri C. R. Narasimhan and Sardar Lal Singh and the representatives of the Ministries of Finance and Food attended the sitting.

4. The Committee after hearing the representatives of the Ministries concerned with the Resolutions and considering all aspects with respect to the resolutions in the List of Business for the 14th December, 1956, recommend the following time table:

(1) Resolution regarding Scholarships for children of political sufferers	Out of the total time of 2½ hours allotted to this resolution, 7 minutes were taken up on the 30th November, 1956. The balance of 2 hours and 23 minutes would be available on the 14th December, 1956.
(2) Resolution regarding Nationalisation of tea industry	2½ hours.
(3) Resolution regarding Appointment of a Statutory Board for fixation of price of sugarcane	2½ hours.
(4) Resolution regarding Appointment of a Statutory Body for enrolling members to certify costing results	1½ hours.

NEW DELHI;
The 12th December, 1956

HUKAM SINGH

SIXTY-SEVENTH REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee, present on their behalf, this their Sixty-seventh Report.

2. The Committee met on the 17th December, 1956 for categorisation and allocation of time for discussion of the Beedi and Cigar Labour Bill, 1956, by Shri A. K. Gopalan.

II. Categorisation and allocation of time to Bill

3. The member in charge of the Bill due for categorisation and the representative of the Ministry concerned had been invited to present their views before the Committee. The representative of the Ministry of Labour attended the sitting.

4. After hearing the views of the representative of the Ministry and considering all aspects in regard to the Bill, the Committee placed the Bill under category 'B' in accordance with the principles for categorisation as laid down in their Eighth Report and allotted 2½ hours for its discussion.

III. Recommendations

5. The Committee recommend:

- (1) that the categorisation by the Committee of the Beedi and Cigar Labour Bill, 1956, by Shri A. K. Gopalan be agreed to by the House;
- (2) that the time allotted by the Committee for discussion of the above Bill be agreed to by the House.

HUKAM SINGH.

NEW DELHI;

The 18th December, 1956.

ANNEXURE

Proceedings of Lok Sabha re: Adoption of Reports

(1) MOTION RE: ADOPTION OF THE SIXTY-SECOND REPORT OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

The following motion was moved by Shri Raghunath Singh and was adopted by the House on the 16th November, 1956:—

“That this House agrees with the Sixty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 15th November, 1956.”

[L.S. Deb., Part II, dated the 16th November 1956]

(2) MOTION RE: ADOPTION OF THE SIXTY-THIRD REPORT OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

The following motion was moved by Shri Ganesh Sadashiv Altekar and was adopted by the House on the 23rd November, 1956:—

“That this House agrees with the Sixty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 21st December, 1956.”

[L.S. Deb., Part II, dated the 23rd November, 1956]

(3) MOTION RE: ADOPTION OF THE SIXTY-FOURTH REPORT OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

The following motion was moved by Shri B. Ramachandra Reddi and was adopted by the House on the 30th November, 1956:—

“That this House agrees with the Sixty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 28th November, 1956.”

[L.S. Deb., Part II, dated the 30th Nov., 1956.]

(4) MOTION RE: ADOPTION OF THE SIXTY-FIFTH REPORT OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

The following motion was moved by Shri B. Ramachandra Reddi and was adopted by the House on the 7th December, 1956:—

“That this House agrees with the Sixty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 5th December, 1956.”

[L.S. Deb. Part II, dated the 7th Dec., 1956]

(5) MOTION RE: ADOPTION OF THE SIXTY-SIXTH REPORT OF THE
COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

The following motion was moved by Shri Nageshwar Prasad
sinha and was adopted by the House on the 14th December, 1956:—

“That this House agrees with the Sixty-sixth Report of the
Committee on Private Members' Bills and Resolutions
presented to the House on the 12th December, 1956.”

[L.S. Deb. Part II, dated the 14th Dec., 1956].

(6) MOTION RE: ADOPTION OF THE SIXTY-SEVENTH REPORT OF THE
COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

The following motion was moved by Shri B. Ramachandra Reddi
and was adopted by the House on the 21st December, 1956:—

“That this House agrees with the Sixty-seventh Report of the
Committee on Private Members' Bills and Resolutions
presented to the House on the 19th December, 1956 ”

[L.S. Deb. Part II, dated the 21st Dec., 1956].
